

the time within which this matter can be finalised.

### Exim Sales

6965. SHRI BHAGWAN SHANKAR RAWAT: Will the Minister of COMMERCE be pleased to state:

(a) the number of cases of Exim sales made on the basis of stolen or fake documents, reported in the country since the introduction of exim sales scheme till February 19, 1992;

(b) the amount involved in these cases; and

(c) the action taken by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMANKHURSHED): (a) to (c). The Exim scrip licences which are found to have been issued on the basis of documents subsequently found to be forged or stolen as and when intimated by the licence holder, are cancelled immediately under intimation to all concerned. The Government do not maintain any data in regard to sale of freely transferable Exim scrip licences.

[English]

### Presumptive Tax System

6966. DR. VASANT NIWRUTTI PAWAR: Will the Minister of FINANCE be pleased to state:

(a) the number of shopkeepers and other retail traders likely to be covered under the presumptive tax system; and

(b) the additional revenue the Government expect to mobilise as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The presumptive tax system introduced in the Finance Bill, 1992 is optional and applies to persons not assessed to tax earlier. It is estimated that the number of tax-payers under this scheme may exceed 10 lakhs.

(b) The additional revenue expected to be mobilised from this simplified procedure is estimated to be about Rs. 150 crores.

### Loss of Revenue Due to Raising of Income Tax Exemption Limit

6967. DR. VASANT NIWRUTTI PAWAR: Will the Minister of FINANCE be pleased to state:

(a) the number of income tax payers likely to escape the income tax net as a result of raising the exemption limit from Rs. 22000/- to Rs. 28000/-; and

(b) the estimated loss of revenue to the Government as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) and (b). As a result of raising the exemption limit from Rs. 22000/- to Rs. 28000/-, it has been roughly estimated that about 8 lakh taxpayers are likely to go out of the tax net and the loss to revenue is likely to be around Rs. 480 crores.

### Training Institutes for Disabled Ex-Servicemen

6968. SHRI ANNA JOSHI: Will the Minister of DEFENCE be pleased to state:

(a) the number of running vocational training schools/institutions for disabled ex-servicemen at present and the number of students accommodated in each school;